[26 July, 2019]

श्री राम कुमार कश्यप (हरियाणा): महोदय, मैं भी माननीय सदस्य द्वारा सदन में उठाए गए विषय से अपने आपको सम्बद्ध करता हूं।

Need for O.B.C. Reservation in All-India Quota seats in Central Government Institutions

SHRI P. WILSON (Tamil Nadu): Mr. Chairman, Sir, thank you for giving me the opportunity to speak today. I rise today to bring to the attention of the hon. Minister, through this august House, an important concern regarding provision of 27 per cent reservation for Other Backward Classes in admission to the All-India Quota in the Under Graduate and Post Graduate courses in all medical colleges across the country.

Sir, I come from the land of Thanthai E.V.R. Periyar, *Perarignar Anna, Muthamizh Arignar* Dr. Kalaignar and *Thalapathi* M.K. Stalin. These tall stalwarts of the Dravidian movement toiled to create an egalitarian society, with social justice at its forefront. One of the instruments for securing social justice has been reservations for the historically oppressed class of society in educational institutions and Government employment.

Sir, the All-India Quota is nothing but seats in Central Government institutions besides the seats surrendered by colleges and universities under the State Governments as per the MCI regulations.

Sir, 15 per cent seats are surrendered in the undergraduate courses and 50 per cent seats are surrendered in the post-graduate courses both in private and Government colleges.

Sir, as per regulation 9 (IV) of the Post Graduate Medical Education Regulations, 2000, the reservation of seats in medical colleges or institutions for respective categories shall be as per applicable laws prevailing in States/Union Territories. In Tamil Nadu, we have a total of 69 per cent reservation for OBCs, MBCs, SCs and STs. In this, OBC and MBC reservations total to about 50 per cent. Now, there exists a lacuna in the law. The medical colleges under the Central Government follow the Central Educational Institutions (Reservation in Admission) Act, 2006. Under this Act, 27 per cent of reservations are provided to the OBCs. However, the Medical Counselling Committee headed by the Secretary, Ministry of Health and Family Welfare, through which the admissions are done for the UG and PG courses, does not apply the Central Act to the State surrendered seats to the all-India quota. Similarly, the State laws on reservations are also not applied to these surrendered seats in the all-India quota. As a result, no OBC reservations are given in these seats. The net result is that all States are losing

[RAJYA SABHA]

with Permission

OBC reservations in the seats surrendered by them to the all-India quota to the detriment of the OBC students.

MR. CHAIRMAN: What is your suggestion?

SHRI P. WILSON: This has led to a huge loss to the students of OBC, BC and MBC categories. In the recently concluded PG admissions, 8,137 seats were in the all-India quota. If 27 per cent seats were applied to these seats, 2,197 seats should have been allowed to the OBC candidates. However, shockingly, only 224 seats were allotted. This is because of the lacuna which I described. The hardship has been intensified by the recent Constitutional Amendment to EWS reservation. Our party has already stood against its reservation for upper class, since it is not in accordance...

MR. CHAIRMAN: Your time is over.

SHRI P. WILSON: Therefore, there is a ...

MR. CHAIRMAN: You are a new Member. After the time is over, even if I keep quiet and you are making your point, that will not go on record. Please take note that it is automatic. That is why I was cautioning you. ...(*Interruptions*)...

SHRI P. WILSON: Sorry, Sir. Kindly permit me. ...(Interruptions)... One minute, Sir. ...(Interruptions)...

MR. CHAIRMAN: No, it cannot be. ...(*Interruptions*)... Shrimati Sampatiya Uikey; not present. ...(*Interruptions*)... Shri Shwait Malik. ...(*Interruptions*)...

SHRI T.K.S. ELANGOVAN: Please allow him, Sir. ... (Interruptions) ...

MR. CHAIRMAN: I will not go against the rules. ...(Interruptions)... I will not go against this. ...(Interruptions)... You also please sit down. ...(Interruptions)... You persuade him, you are a senior Member. ...(Interruptions)... You should have guided him before time. In a discussion, I can allow beyond the time, but on this, it is not done.

Need to restrict overcharging by private schools

SHRI SHWAIT MALIK (Punjab): Sir, I demand for a strict policy to restrict overcharging by some private schools in Punjab. सर, यह बहुत अत्याचार हो रहा है, यह एक बहुत बड़ी प्रॉब्लम है। हम स्कूल को शिक्षा का मंदिर कहते हैं। ...(व्यवधान)...

श्री सभापतिः आप दो मिनट ही बोलिएगा, बाद में सुरेन्द्र सिंह नागर जी हैं।

श्री श्वेत मलिक: कुछ लोगों ने स्कूल को एक दुकान बनाकर रख दिया है। इस दुकान के माध्यम से जो इंडस्ट्रियलिस्ट्स हैं, जो ट्रेडर्स हैं, वे स्कूल के प्रोफेशन में आ रहे हैं। उनका मकसद